GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2658 ANSWERED ON:10.12.2012 WORKING FOREIGN NATIONALS Ananth Kumar Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of foreign nationals working in the country as skilled and semi-skilled labour during the last three years and the current year;
- (b) the reasons for which they were allowed to be employed in the country; and
- (c) the total number of man-days generated by them and the remuneration being paid to these foreign nationals during their stay in India?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c) Ministry of Labour & Employment had issued guidelines on 8th September, 2009 & 22nd December, 2009 to put control on entry of unskilled labour in the country for employment purposes. These guidelines were considered and Ministry of Home Affairs suitably included the purpose of guidelines in their manual on issue of employment visa to supervise the entry of skilled and personnel workers in the country. The purpose of guidelines was felt over. Ministry of Labour & Employment is not maintaining data on number of foreign nationals working in the country as skilled and semi skilled labour, total number of man-days generated by them and remuneration paid to these foreign nationals.